

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/2010**

Sub: Determination of transmission tariff from 1.4.2010 to 31.3.2014 for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for tariff block 2009-14.

Date of hearing : 23.6.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deen Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondent : Uttrakhand Power Corporation Limited, Dehradun

Parties present : 1. Shri S.S Raju, PGCIL  
2. Shri J.Mazumder, PGCIL  
3. Shri M.M Mondal, PGCIL  
4. Shri Rajeev Gupta, PGCIL  
5. Shri A.M Tyagi, PGCIL  
6. Shri Mukesh Khanna, PGCIL

**Record of Proceedings**

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of transmission tariff for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for period from 1.4.2010 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the petitioner submitted that there was delay of 12 months in commissioning of 315 MVA 400/220 kV ICT-II at Roorkee due to

diversion of 315 MVA ICT-II meant for Roorkee to Bahadurgarh because of failure of ICT at Bahadurgarh feeding power to the National Capital Region (NCR). In view of importance of power supply to NCR, the ICT meant for Roorkee was shifted to Bahadurgarh sub-station. In reply to a query by the Commission, the representative of the petitioner submitted that since one ICT had already been commissioned at Roorkee, the delay in commissioning of second ICT did not cause any grid constraint.

3. The Commission enquired from the petitioner as to why NCR has been given priority over Roorkee in the matter of restoration of power by shifting the ICT. The Commission directed the petitioner to submit to its policy regarding prioritization of power supply/commissioning of the project.

4. Subject to above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)